IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY ,THE TWENTY EIGHTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO

CONTEMPT CASE NO: 200 OF 2025

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondent herein for willfully violating the Orders of the High Court dated 24.10.2024 passed in W.P.No. 15854 of 2024

Between:

Navuri P Revathi Jyotsna, W/o Kotla Devendar Aged 48 years Occ. Additional child Development Project Officer (ACDPO) deputation repatriation Reported to Government of A.P. Women Development and Child Welfare Department R/o now H.No. 3-7-237, Street No. 17, Nalandanagar AG Colony, Hyderguda, Attapur, Hyderabad-048

...PETITIONER/s

AND

Smt Santhi Kumari IAS, Chief Secretary to Government State of Telangana, Secretariat, Hyderabad.

...CONTEMNORS

Counsel for the Petitioner: Ms. Nishitha Manvi, representing Sri D. Ramakrishna

Counsel for the Respondent: -

The Court made the following: ORDER

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO

CONTEMPT CASE No.200 of 2025

ORDER: *(Per Hon'ble The Acting Chief Justice)*

Ms. Nishitha Manvi, learned counsel representing Sri D. Ramakrishna, learned counsel for the petitioner prays for time.

2. We have perused the record. This Contempt Case is arising out of W.P.No.15854 of 2024. The only direction given in the said Writ Petition is that the petitioner was directed to submit her representation with relevant documents and in-turn respondent No.1 therein was directed to consider the document and to take a fresh decision in accordance law without getting influenced by his previous order dated 22.04.2024. In-turn, respondent No.1 has passed the order dated 03.12.2024 rejecting the claim of the petitioner.

3. The said Writ Petition was disposed of without expressing any opinion on the merits of the case. The only direction was to take a decision and the decision has been taken. Thus, no case for contempt is made out. The correctness of the rejection order dated 03.12.2024 cannot be gone into in this contempt case.

4. In view of the aforesaid, nothing remains to be decided in this Contempt Case and the same is **dismissed** while reserving liberty to the petitioner to challenge the rejection order dated 03.12.2024 in appropriate proceedings. There shall be no order as to costs. Miscellaneous applications, if any, pending shall stand closed.

Sd/- I. NAGA LAKSHMI
JOINT REGISTRAR

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SECTION OFFICER

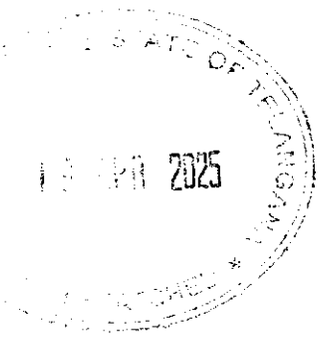
To,

1. Smt Santhi Kumari IAS, Chief Secretary to Government State of Telangana, Secretariat, Hyderabad.
2. One CC to Sri D. Ramakrishna, Advocate [OPUC]
3. Two CD Copies

VH/DL

HIGH COURT

DATED:28/02/2025



ORDER

CC.No.200 of 2025

DISMISSING THE CC

09/4/2025